

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**COURT-V**

**Item No.-518**

CP (CAA) No.-84/230/232/ND/2022 (2nd Motion)

**IN THE MATTER OF:**

Abhisar Buildwell Pvt. Ltd. And Dharampal Stayapal Ltd. ....**Applicant**

**SECTION**

U/s 230-232

**Order delivered on 17.01.2023**

**CORAM:**

**SHRI P.S.N PRASAD,  
HON'BLE MEMBER (JUDICIAL)**

**DR. BINOD KUMAR SINHA,  
HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant : Mr. Kaustubh Prakash, Mr. Saheb Singh Chadha,  
Advs.

For the Respondent :

For the OL : Ms. Hemlata Rawat, Adv.

For the RD : Ms. Shankari Mishra, Ms. Swechcha Mishra, Adv.

**ORDER**

Heard the submissions made by Ld. Counsel for the Petitioners. Ld. Counsel for the Petitioners are directed to file a separate undertaking denoting the fact that they are tax compliant in respect of all the Petitioner Companies and in case, if any Income Tax Demand is raised, they will meet the same as per the provisions of law in force. 10 days time is granted. List the matter on **13.02.2023.**

**S/d-  
(DR. BINOD KUMAR SINHA)  
MEMBER (T)**

**S/d-  
(P.S.N PRASAD)  
MEMBER (J)**